

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2371
ANSWERED ON:08.12.2011
NEW LAW FOR SOCIETIES REGISTRATION ACT
Natarajan Shri P.R.;Owaisi Shri Asaduddin

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there is any regulatory framework is available with the Government in order enforce transparency and public accountability in business activities of non-corporate business entities and Societies like the Board of Control for Cricket in India (BCCI);
- (b) if so, the details therefor;
- (c) if not, the reasons therefor;
- (d) whether the Government proposes to enact a new legislation to replace the Societies Registration Act, 1860; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b) Such entities are governed by the Law under which they are registered or incorporated. Each such law has suitable provisions concerning disclosure and accountability etc.
- (c) The Societies Registration Act, 1860 though a Central Act, is administered by the respective State Governments.
- (d) No, Madam.
- (e) Does not arise.